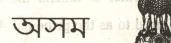
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পঞ্জীভুক্ত নম্বৰ - ৭৬৮/৯৭ তথা এক পাৰ্থনি প্ৰাৰ্থনি প্ৰাৰ্থনি প্ৰাৰ্থনি Registered No. - 768/97





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THE ASSAM GAZETT

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EXTRAORDINARY

Act manufaction Act may be তাশিক প্ৰপ্ৰপ্ৰপ্ৰদাৰা প্ৰকাশিত od yant in Act. (1) 1

PUBLISHED BY AUTHORITY

নং 82 দিশপুৰ, শুক্রবাৰ, 30 মার্চ, 2007, 9 চ'ত, 1929 (শক) No.82 Dispur, Friday, 30th March, 2007, 9th Chitra, 1929 (S.E.)

GOVERNMENT OF ASSAM ORDERS BY THE GOVERNOR LEGISLATIVE DEPARTMENT :: LEGISLATIVE BRANCH

NOTIFICATION

The 29th March, 2007

No. LGL.11/2006/15.-- The following Act of the Assam Legislative Assembly which received the assent of the Governor is hereby published for general information.

ASSAM ACT NO. VIII OF 2007 (Received the assent of Governor on 28th March, 2007) THE ASSAM ELECTRICITY DUTY (AMENDMENT) ACT, 2007

AN

ACT

GUWAHATI - Pauted and published by the Dy. Director (P&S) Directorate of Pig.

further to amend the Assam Electricity Duty Act, 1964.

Preamble.

Whereas it is expedient further to amend the Assam Electricity Duty Act, 1964, hereinafter referred to as the principal Act, in the manner hereinafter appearing;

Assam Act XXX of 1964.

It is hereby enacted in the Fifty-eighth Year of the Republic of India as follows:—

Short title, extent and commencement. 1. (1) This Act may be called the Assam Electricity Duty (Amendment) Act, 2007.

EXTRAORDINARY

- (2) It shall have the like extent as the principal Act.
- (3). All spain Friday, 30th Mansh 2007, 4th 21029 (3). It shall emorate at once at onc

Amendment of section 3.

2. In the principal Act, in section 3, in sub-section (1), in the first paragraph, for the words "five paise" appearing between the words "at the rate of" and "per unit of energy", the words "ten paise" shall be substituted.

The 29th March, 2007

No. 1.4/2006/13... The following Act of the Assam Legislative Assembly which

received to, AUDAH .A. CHOM is hereby published for general information.

Secretary to the Government of Assam, Legislative Department, Dispur.

ASSAM ACT NO. VIII OF 2007
(Received the assent of Governor on 28th March, 2007)
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ACT